

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 06
129/245/PB/2018

IN THE MATTER OF:

Abhimanyu Singh & ors	...	Applicant/Petitioner
Vs		
Brijnandan Industries Pvt. Ltd. & Ors.	...	Respondent

Order under Section 245 of the Companies Act, 2013.

Order delivered on 09.03.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant	:	Proxy Counsel Ms. Amita Rai, Adv.
For Respondent	:	Mr. Jitendra Patnaik, Adv. through VC Mr. Saurabh Kalia, Mr. Vibhu Jaiswar, Adv. for R6 , R7

ORDER

Today, when the matter was called, there is a request for adjournment made by Ld. Proxy Counsel Ms. Amita Rai for the Petitioner stating that the main Counsel is engaged in some other Court.

Ld. Counsel for respondent No. 6 appears physically.

Ld. Counsel Mr. Jitendra Patnaik for one of the respondents appears through VC and is not able to connect seamlessly.

At the request, list the matter again **on 15.06.2023**.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)